The Federal Bank Ltd.
B-465, Meera Bagh, Paschim Vihar, New Delhi-110063

FEDERAL BANK
Your Perfect Banking Partner
Regd. Office. Alwaye, Kerala

NOTICE FOR PRIVATE SALE OF GOLD

Notice is hereby given for the information of all concerned that Gold Ornaments pledged in the following Gold loan accounts, with the under mentioned branch of the Bank, which are overdue for redemption and which have not been regularised so far in spite of repeated notices, will be put for sale in the branch on or after **23/06/2021** as shown below:

BRANCH/VENUE	Sl. NAME &	ACCOUNT NUMBER
The Federal Bank Ltd. B-465, Meera Bagh, Paschim Vihar, New Delhi-110063	1. Vineet	: 15966100010409
	2. Shambhu Rai	: 15966100010466
	3. Rattan Lal:	15966100010458
	4. Dinesh Singh	: 15966100010599
	5. Parminder Pathak	: 15966100010805
	6. Parminder Pathak	: 15966100013189
	7. Harvinder Singh	: 15966100014591
	8. Harvinder Singh	: 15966100014526
	9. Som Dutt	: 15966100007660
	10. Gurpreet Kaur	: 15966100007223
	11. Krishna Sharma	: 15960100050473

Place: New Delhi Date: 08.06.2021 Branch Manager, (The Federal Bank Ltd.)

NOTICE FOR SALE OF ASSETS
UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016
STERLING VEHICLES & GENERAL SALES PRIVATE LIMITED
(IN LIQUIDATION)

Regd Office: 6-A, Tata Appartment, 23, Prithvi Raj Road, New Delhi-110001
Liquidator's Address: LGF, J-12, Jangpura Extension, New Delhi-110014
Email : liquidator.sterlingvehicles@gmail.com | **Mobile No:** 9810970099

S. No.	BRIEF DESCRIPTION OF ASSETS FOR SALE	RESERVE PRICE (IN INR LACS)	EMD (IN INR LACS)
1.	Plant & Machinery including Pipe, Fittings & Special Tools at Automobile Workshop (Audi) at NOIDA (UP)	₹ 21.90	₹ 3.50
2.	Furniture (including ACs, Laptops, Desktops etc.) at NOIDA (UP)	₹ 9.15	₹ 02.00
3.	Spare Parts and Accessories of Automobile (Audi) at NOIDA (UP)	₹ 47.90	₹ 6.00

Date of Inspection: 08th June 2021 to 14th June 2021 (from 12.00 Noon to 4.00 PM.) with prior intimation to the liquidator.
EOI Submission last date : 15.06.2021 till 6 PM.
Time & Date of E-Auction : 16.06.2021 (3.30 PM. to 5.30 PM.)
Contact Person For Inspection: Mr. Mustak Khan, Mobile No. 9582321503

Terms & Conditions of the sale is as under:

1. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER IS BASIS" AND "WITHOUT RECOURSE BASIS" as such sale is without any kind of warranties and indemnities.
2. Bids shall be submitted to Liquidator (online or hard copy) in the format prescribed. The bid form along with detailed terms & conditions of complete E-auction process can be downloaded from the website : https://eauctions.org/ or E-mail at : liquidator.sterlingvehicles@gmail.com

Interested bidders may contact Liquidator for inventory list and further details in order to submit the bid.

Sd/-
Date : 08/06/2021
Place: New Delhi
SUNIL PARAKASH SHARMA, Liquidator
Regn. No: IBBI/IPA-002/IP-N00551/2017-18/11726

SHARIKA ENTERPRISES LIMITED

CIN: L51311DL1998PLC093690
Regd. Office: S-550-551, School Block Part-2, Welcome Plaza, Shakarpur, Delhi-110092,
Corporate Office: B-124, Sector-67 Gautam Budh Nagar, Noida - 201301 UP,
Tel No: +91 120 2593900 Email: cs@sharikaindia.com, Website: www.sharikaindia.com

Notice of Extra Ordinary General Meeting of the Company and E-Voting Information

NOTICE is hereby given that the Extra Ordinary General Meeting of the Company will be held on Friday, July 02, 2021 at 11.00 a.m. through Video Conference [VC] / Other Audio Visual Means [OAVM]. In Compliance with General Circular numbers 20/2020, 14/2020, 17/2020, 20/2020, 39/2020 issued by the Ministry of Corporate Affairs (MCA) and circular number SEBI/HO/CFD/CMD1/CIR/P/2020/79 and Circular No. SEBI/HO/ CFD/C-MD2/CIR/P/2021/11 issued by the SEBI, Companies are allowed to hold EGM through VC/OAVM, without physical presence of members at a common venue. Hence the EGM of the Company is being held through VC/OAVM to transact the business set-forth in the Notice of EGM.

In accordance with the aforesaid circulars, the Notice of EGM along with the explanatory statement pursuant to the provisions of section 102 of the Companies Act, 2013 will be sent only through electronic mode to all the members whose email addresses are registered with the Depositories. The Notice of the EGM will also be available on the website of the company www.sharikaindia.com and on the website of the stock exchange www.bseindia.com, members can attend and participate in the EGM through VC/OAVM facility only. The Instruction for joining the EGM will be provided in the Notice of the EGM. Participation of members through VC/OAVM will be reckoned for the purpose of quorum for the EGM as per section 103 of the companies Act, 2013.

The company is providing remote e-voting facility to all its members to caste their votes on all resolutions set out in the Notice of the EGM. Additionally, the company is providing the facility of voting through e-voting systems during the EGM. Detailed procedure for remote e-voting / e-voting will be provided in the Notice of the EGM.

1. The e-voting shall commence on Monday, June 28, 2021 at 09.00 a.m.
2. The e-voting shall end on Thursday, July 01, 2021 at 05.00 p.m.
3. The cut-off date for entitlement of e-voting shall be Friday, June 25, 2021.
4. The persons who have acquired shares after dispatched of notice may obtain the login ID and password by sending a request at helpdesk.evoting@cdslindia.com
5. Remote e-voting shall not be allowed beyond end of e-voting period.

In case of a member whose e-mail address is not registered / updated with the company /RTA / Depository Participants, please follow the following steps to register email address for obtaining EGM Notice of the Company and login details for e-voting:

1. For Physical shareholders- please provide necessary details like Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self attested scanned copy of PAN card), AADHAR (self attested scanned copy of Aadhar Card) by email to cs@sharikaindia.com /helpdesk.evoting@cdslindia.com
2. For Demat shareholders- Please update your email id & mobile no. with your respective Depository Participant (DP) which is mandatory while e-Voting & joining virtual meetings through Depository.

The Notice of the EGM of the company will be sent to the shareholders holding shares as on cut-off date for the dispatch in accordance with the applicable laws on their registered email address in due course.

By Order of the Board,
Sharika Enterprises Limited
Sd/-
Rajinder Kaul
Managing Director
(DIN: 01609805)

Place: Delhi
Date: June 07, 2021

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT, DETAIL PUBLIC STATEMENT AND DRAFT LETTER OF OFFER WITH RESPECT TO THE OPEN OFFER TO THE PUBLIC SHAREHOLDERS OF SPECULAR MARKETING & FINANCING LIMITED ("TARGET COMPANY")
Regd offc: EC-4052, 4th Floor, Bharat Diamond Bourse, BKC, Bandra East, Mumbai City - 400051
Website: www.specularmarketing.com

This Corrigendum (the "Corrigendum") to the Public Announcement ("PA") dated April 08, 2021 and Detailed Public Statement ("DPS") dated April 15, 2021 published in Financial Express (English, all editions), Jansatta (Hindi, all editions), Mumbai Lakshadeep (Mumbai edition), on April 16, 2021 respectively, and Draft Letter of Offer ("DLOF") dated April 26, 2021 sent to Securities and Exchange Board of India is being issued by Fast Track Finsec Private Limited ("Manager to the Offer"), for and on behalf of Mr. Sanjiv Mulchand Sawla ("Acquirer 1") (PAN: AAHPS7500A) and Mr. Mulchand Lakhamsi Sawla ("Acquirer 2") (PAN: AAIPS0440G) (Hereinafter collectively referred to as "The Acquirers") pursuant to and in compliance with Regulation 3(1), Regulation 4, Regulation 18(4) and Regulation 18(5) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations, 2011").

This Corrigendum is to be read in continuation of, and inconjunction with the PA, DPS and DLOF (as the case may be). Capitalized terms used but not defined in this Corrigendum shall have the same meaning assigned to such terms in the PA, DPS and DLOF (as the case may be), unless otherwise specified.

The shareholders of Specular Marketing & Financing Limited are requested to note the developments/ amendments with respect to and in connection with Open Offer are as under:

a) Upward Revision of the Offer Size: The Offer Size being 64,080 (Sixty Four Thousand Four Hundred Eighty) Equity Share representing 26% of the total share capital of the Company has been revised to 2,20,480 (Two Lakh Twenty Thousand Four Hundred Eighty Only) Equity Share representing 26% of the Expanded Voting Share Capital. This upward revision of the open offer size is in pursuant with Regulation 18(4) and Regulation 18(5) of SEBI (SAST) Regulations, 2011 and as amended from time to time.

b) Fund Requirements: Consequently the upward revision of the Offer Size as mentioned above, the total fund requirement for the Offer (assuming full acceptance) is INR 2,20,48,000/- (Rupees Two Crores Twenty Lakhs Forty Eight Thousand Only) ("Revised Maximum Consideration") for acquisition of revised offer size 2,20,480 equity shares.

c) Revision of Escrow Account: In accordance with Regulation 17(2) and 18(5)(a) of the SEBI (SAST) Regulations, 2011, the Acquirers have enhanced the value of the Escrow Account and have made a cash deposit of 17,00,000/- (Rupees Seventeen Lakh) and deposit/pledge Equity Shares of the value of INR 39,38,500/- (Rupees Thirty Nine Lakh Thirty Eight Thousand Five Hundred Only) of the Titan Company Limited (750 Equity Shares of INR 1685 per share as on today), Indusind Bank Limited (1850 Equity Shares of INR 1025 per share as on today) and Larsen & Toubro Limited (500 shares of INR 1557 per share as on today) with the Merchant Banker being more than 25% of the total consideration payable to the shareholders under the offer (assuming full acceptance by the shareholders) to realize the value of the Escrow Account in terms of Regulation 21(1) of the SEBI (SAST) Regulations, 2011.

A copy of this Corrigendum has been sent to all designated stock exchange on which the shares of the Target Company are listed, viz., BSE Limited (BSE), to SEBI and the Target Company in accordance with the SEBI (SAST) Regulations, 2011, and is being issued in all the newspapers specified above in which the DPS was published.

Except as detailed in this Corrigendum, all other terms and contents of the DPS and the DLOF (as the case may be) remain unchanged.

The Acquirers accept full responsibility for the information contained in this Corrigendum to PA, DPS and DLOF (as he case may be) also for the fulfillment of the obligations of the Acquirers laid down in the Regulations, as amended from to time to time.

A copy of this Corrigendum to PA, DPS and DLOF will be available on SEBI's website- www.sebi.gov.in; BSE's website www.bseindia.com.

ISSUED BY MANAGER TO THE OFFER FOR AND ON BEHALF OF THE ACQUIRERS
Fastrack Finsec
FAST TRACK FINSEC PRIVATE LIMITED

B-502, Statesman House, 148 Barakhamba Road, New Delhi - 110001
Telephone: +91-11-43029809
Email: vikasverma@ftfinsec.com
Website: www.ftfinsec.com
Contact Person: Mr. Vikas Kumar Verma
SEBI Reg. No: INM000012500
CIN: U65191DL2010PTC200381

Date: 07.06.2021
Place: New Delhi

Union Bank of India (Andhra, Corporation)

Asset Recovery Branch, 26/28-D, Connaught Place, New Delhi-110001 (Working at M-35, First Floor, Outer Circle, Connaught Place, New Delhi - 110001), Email ID – arbdelhi@unionbankofindia.com

SALE NOTICE
for sale of Immovable Properties

E-Auction Sale Notice for Sale of Immovable/Moveable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8 / 9 of the Security (Enforcement) Rule, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor (s) that the below described immovable property mortgaged / charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Union Bank of India (secured creditor), will be sold on "As is where is", "As is what is" and "Whatever there is" on the date mentioned below, for recovery of dues as mentioned hereunder to Union Bank of India from the below mentioned Borrower(s) & Guarantor(s). The Reserve Price and the Earnest Money Deposit are also mentioned hereunder:

S. No.	Name & address of Borrower & Guarantor	Description of the Movable / Immovable property put for auction	Constructive or Physical Possession taken	Dues to be recovered from Borrower/ Guarantor (Rs.)	Reserve Price (Rs.) / EMD / Bid Increment	Date and Time of Auction	Encumbrances known to bank/SA Pending, if any.
1	**M/s Delhi Engineering Construction Co.,** H.N. 12/24, Subash Nagar, New Delhi-110027, **Also at:** First Floor, A II/I, Vasant Vihar, New delhi-110057 **Mr. Vinod Kapoor s/o Sh Gurudass Kapoor,** Prop. Of M/s Delhi Engineering Construction Co., H.N. 12/24, Subash Nagar, New delhi-110027	Three and half storied residential building situated at property bearing no 12/24,Block-12 Subash Nagar, New Delhi-110027	Symbolic Possession	Rs. 6,08,50,909.70 as on 01.04.2018 plus further interest, charges and other expenses.	Rs. 2,48,00,000.00 / Rs. 24,80,000.00 / Rs. 1,00,000/-	19-07-2021 11:00 AM to 01:00 PM (with unlimited extension of 10 minutes each)	Not known to bank

For registration, login and bidding rules visit **https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp** **EMD amount can be submitted on or before commencement of e-auction**
- For detailed terms and conditions of the sale, please refer to the link provided in **https://www.unionbankofindia.co.in/english/TendelViewAllAuction.aspx**
- Interested person may contact **Mr. Diwakar Chaudhary, Authorised Officer, (Dy. Branch Head), Mobile No. 9971781144**

Date : 07-06-2021, Place : New Delhi
Authorised Officer, Union Bank of India

Br. Vrindavan, Ground Floor, Bankey Bihari Colony, Opp- Bharti foods Raman Reti Road, Vrindavan, Mathura 281121, UP

THE FEDERAL BANK LTD.
YOUR PERFECT BANKING PARTNER
REGD. OFFICE: ALUVA, KERALA

NOTICE FOR PRIVATE SALE OF GOLD

Notice is hereby given for the information of all concerned that Gold Ornaments pledged in the following Gold loan accounts, with the under mentioned branch of the Bank, which are overdue for redemption and which have not been regularized so far in spite of repeated notices, will be put for sale in the branch on or after 23.06.2021 as shown below:

Venue : Br. Vrindavan, Ground Floor, Bankey Bihari Colony, Opp- Bharti foods Raman Reti Road, Vrindavan, Mathura 281121, Uttar Pradesh

ACCOUNT NUMBER : 22236400003723, 22236400003954, 22236400004010, 22236400004002, 22236200000028, 22236200000093, 22236100001381, 22236100001720, 22236100001415, 22236100001472, 22236100001522, 22236400002956, 22236400002824, 22236400004218, 22236400001602, 22236400002626, 22236400001628, 22236400002766, 22236100001795, 22236400004143, 22236100001829, 22236100001399, 22236600000065 22236600000099, 22236600000107

Place : Delhi
Date : 06.06.2021
Branch Manager
The Federal Bank Ltd.

The Federal Bank Ltd.
5D/6 BP, Neelam, Railway Road, New Industrial Town, Faridabad, Haryana – 121001

FEDERAL BANK
Your Perfect Banking Partner
Regd. Office. Alwaye, Kerala

NOTICE FOR PRIVATE SALE OF GOLD

Notice is hereby given for the information of all concerned that Gold Ornaments pledged in the following Gold loan accounts, with the under mentioned branches of the Bank, which are overdue for redemption and which have not been regularised so far in spite of repeated notices, will be put for sale in the branch on or after **23/06/2021** as shown below:

Branch / Venue: 5D/6 BP, Neelam, Railway Road, New Industrial Town, Faridabad, Haryana-121001

Name	A/c. No.	Name	A/c. No.
Sukhdev	13816400016568	Jijo P Paul	13816400014084
Sukhdev	13816400016600	Jijo P Paul	13816400014076
Sukhdev	13816400017129	Suman Sharma	13816400014100
Sukhdev	13816100045388	Om Parkash Sagar	13816400017368
Sukhdev	13816100045362	Rajesh Virmani	13816400017376
Seema Choubey	13816200005589	Sapna Goyal	13816100046469
Deepak Saini	13816100043615	Gourav Duseja	13816100043383
Sachin Kumar	13816100043607	Jasminder Singh	13816100042260
Seema Choubey	13816100043102	Sandeep Lakhani	13816100045594
Kamal Kapoor	13816400017012	Pinki Kaur	13816100047442
Sushma Dua	13816600000305	Sosamma Cherian	13816100045487
Sushma Dua	13816400006312	Palvinder Malhi	13816400017459
Alka Bisht	13816100043888	Neetu	13816100042294
Sanjeev Rawat	13816100043961	Neetu	13816100042302
Jijo P Paul	13816400014092	Vijay Chaudhary	13816100043813

Place: Faridabad Date: 08.06.2021 Branch Manager, (The Federal Bank Ltd.)

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF **DALMIA POLYMERS LLP**

RELEVANT PARTICULARS

1. Name of corporate debtor	**DALMIA POLYMERS LLP**
2. Date of incorporation of corporate debtor	**12/06/2015**
3. Authority under which corporate debtor is incorporated / registered	**Registrar of Companies, Delhi**
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	**AAE-1581**
5. Address of the registered office and principal office (if any) of corporate debtor	**Registered Office:** D-2, Block-D, Green Park Extn., Delhi-110016
6. Insolvency commencement date in respect of corporate debtor	**03/06/2021 (Order Received by IRP on 07/06/2021)**
7. Estimated date of closure of insolvency resolution process	**03/12/2021**
8. Name and registration number of the insolvency professional acting as interim resolution professional	**UMESH SINGHAL** Regn. No.: IBBI/IPA-002/IP-N00124/2017-18/10293
9. Address and e-mail of the interim resolution professional, as registered with the Board	**Sigma Legal Group, 407-408, GD-ITL Tower B-08, Netaji Subhash Place, Pitampura, New Delhi- 110034** E-mail: singhaluk@hotmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	**Mr. Umesh Singhal, IRP Sigma Legal Group, 407-408, GD-ITL Tower B-08, Netaji Subhash Place, Pitampura, New Delhi- 110034** Email: cirp.dalmiapolymers@gmail.com
11. Last date for submission of claims	**21/06/2021**
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	**Nil**
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	**Nil**
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	**Weblink:** https://www.ibbi.gov.in/home/downloads **Nil**

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of **Dalmia Polymers LLP** on **03/06/2021 (The order received by IRP on 07/06/2021).**

The Creditors of **DALMIA POLYMERS LLP**, are hereby called upon to submit their claims with proof on or before **21/06/2021** to the Interim Resolution Professional at the address mentioned against **entry No. 10.**

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

~~A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. (Not Applicable)~~

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Umesh Singhal
Interim Resolution Professional
Date : 08.06.2021 Reg No: IBBI/IPA-002/IP-N00124/2017-18/10293
Place : New Delhi **DALMIA POLYMERS LLP**

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF CHOWDHRY RUBBER & CHEMICAL PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	**CHOWDHRY RUBBER & CHEMICAL PRIVATE LIMITED**
2. Date of incorporation of Corporate Debtor	05/06/2008
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies – Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74120DL2008PTC179126
5. Address of the registered office and principal office (if any) of Corporate Debtor	19/310/40, Old Rohtak Road, Shehzada Bagh Nr. Daya Basti Railway Station, New Delhi-110035 In (as per the MCA website)
6. Insolvency commencement date in respect of Corporate Debtor	03/06/2021 (Order of Hon'ble NCLT for admission of CIRP was uploaded on website on 06/06/2021)
7. Estimated date of closure of insolvency resolution process	02/12/2021 (180 days beginning the date of upload of CIRP admission order on the website of NCLT)
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	**Mukesh Gupta** **Reg. No.:** IBBI/IPA-001/IP-P-01494/2018-2019/12254
9. Address & email of the interim resolution professional, as registered with the board	**Address:** F-1, Milap Nagar, Uttam Nagar, New Delhi-110059. **Email:** camukeship@rediffmail.com (This email is not to be used for sending claims)
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	**Address:** F-1, Milap Nagar, Uttam Nagar, New Delhi – 110059 **Email:** cirp.crcpl@gmail.com
11. Last date for submission of claims	20/06/2021
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable as per Information available with IRP till date
13. Names of Insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	NA
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/home/downloads b) Not Applicable as per Information available with IRP till date

Notice is hereby given that the National Company Law Tribunal, New Delhi, Court -IV has ordered the commencement of a corporate insolvency resolution process of M/s **Chowdhry Rubber & Chemical Private Limited** on **03/06/2021** (Order of Hon'ble NCLT for admission of CIRP was uploaded on the website on 06/06/2021).

The creditors of **Chowdhry Rubber & Chemical Private Limited** are hereby called upon to submit their claims with proof on or before **20/06/2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. - Not Applicable as per Information available with IRP till date.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
MUKESH GUPTA
Interim Resolution Professional
Chowdhry Rubber & Chemical Private Limited (under CIRP)
Date: 08.06.2021 Reg. No.: IBBI/IPA-001/IP-P-01494/2018-2019/12254
Place: New Delhi

HDFC
WITH YOU, RIGHT THROUGH

HOUSING DEVELOPMENT FINANCE CORPORATION LTD.

The Capital Court, Munirka, Outer Ring Road, Olof Palme Marg, New Delhi-67
CIN L70100MH1977PLC019916 Website: www.hdfc.com

DEMAND NOTICE

Under Section 13 (2) of the Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 (Act) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002.

Whereas the undersigned being the Authorised Officer of **Housing Development Finance Corporation Ltd. (HDFC Limited)** under Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under Section13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued Demand Notices under Section 13 (2) of the said Act, calling upon the Borrower(s) / Legal Heir(s) / Legal Representative(s) listed hereunder, to pay the amounts mentioned in the respective Demand Notice/s, within 60 days from the date of the respective Notice/s, as per details given below. The undersigned have, caused these Notices to be pasted on the premises of the last known respective addresses of the said Borrower(s) / Legal Heir(s) / Legal Representative(s). Copies of the said Notices are available with the undersigned, and the said Borrower(s) / Legal Heir(s) / Legal Representative(s) , may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Borrower(s) / Legal Heir(s) / Legal Representative(s) to pay to **HDFC Limited**, within 60 days from the date of publication of this Notice, the amounts indicated hereinbelow in their respective names, together with further interest @ 18% p.a. as detailed in the said Demand Notices from the respective dates mentioned below in column (c) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to **HDFC Limited** by the said Borrower(s) respectively.

Borrower(s) / Legal Heir(s) / Legal Representative(s) attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset/s.

Sr. No.	Name of Borrower(s) / Legal Heir(s) / Legal Representative(s)/ Guarantor	Total Outstanding Dues	Date of Demand Notice	Description of Secured Asset(s) / Immovable Property (ies)
(a)	(b)	(c)	(d)	(e)
1.	MR SAMUEL SUMAN XESS & MRS KIRAN SUMANTI LAKRA A/c No: 605421930	Rs. 16,27,727/- (AS ON 28 FEB 2021*)	18-MAR-2021	FLAT NO - LE/B-703, 7TH FLOOR, TOWER B, ADITYA WORLD CITY, LUXURIA ESTATE B, PLOT GH-01, NH-24, GHAZIABAD, UTTAR PRADESH WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
2.	MR AVADESH KUMAR SHARMA A/c No: 627601952 & 624960415	Rs. 35,56,365/- (AS ON 28 FEB 2021*)	22-MAR-2021	FLAT-207, 2ND FLOOR, TOWER D , ACE CITY , PLOT GH-01,SECTOR 1,GREATER NOIDA WEST, UTTAR PRADESH WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
3.	MRS SHALINI & MR ARUN KUMAR A/c No 618881005 & 586757984	Rs. 24,87,061/- (AS ON 28 FEB 2021*)	19-MAR-2021	FLAT NO 103 1ST FLOOR, TOWER A, SG ESTATES IMPRESSIONS 58, RAJ NAGAR EXTENSION, KHASRA NO 889 & 891, NOORNAGAR, GHAZIABAD, UTTAR PRADESH WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
4.	MR GOVIND BALLABH SHARMA A/c No: 602110521	Rs. 3,59,683/- (AS ON 28 FEB 2021*)	9-MAR-2021	UNIT NO SF-4, SECOND FLOOR, REAR RHS,LIG, PLOT NO 182, NITI KHAND-2, INDIRAPURAM, GHAZIABAD, UTTAR PRADESH AND CONSTRUCTION THEREON PRESENT AND FUTURE
5.	MR SAROJ KUMAR DHAL A/c No: 610259075	Rs. 26,87,256/- (AS ON 28 FEB 2021*)	19-MAR-2021	FLAT NO-105, 1ST FLOOR, TOWER A, AIMS GREEN AVENUE, PLOT GH04,SECTOR 4,GREATER NOIDA, UTTAR PRADEH WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
6.	MR DILIP SINGH RATHORE A/c No: 607166715	Rs. 6,48,533/- (AS ON 28 FEB 2021*)	26-MAR-2021	FLAT NO 11, FIRST FLOOR, BLOCK-27, POCKET-7, NOIDA FLATS, SECTOR 82, NOIDA, UTTAR PRADESH WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
7.	MR AMIT KUMAR A/c No: 628815681, 629202055 & 628815849	Rs. 32,72,402/- (AS ON 28 FEB 2021*)	24-MAR-2021	FLAT NO. 1001,10TH FLOOR, BLOCK C4, PANCHSHEEL GREENS, PLOT GH-01A, SECTOR 16B, GEATER NOIDA, UTTAR PRADESH WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
8.	MR SARVESH KUMAR SHARMA & MRS RANI SHARMA A/c No: 635270977 & 629088745	Rs. 17,71,639/- (AS ON 28 FEB 2021*)	19-MAR-2021	FLAT-A1402, 14 FLOOR, FLORIDAA: TOWER A, SECTOR 82, VILLAGE BHATOLA, FARIDABAD, HARYANA WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
9.	MR AMAN KUMAR SINHA A/c No: 601278358	Rs. 26,11,465/- (AS ON 28 FEB 2021*)	19-MAR-2021	UNIT NO T-12/SB-12/1707, TOWER SAPPHIRE RPS SAVANA, PLOT 5,6,10-13, 23, 30, 31, SECTOR 88 FARIDABAD, HARYANA WITH INDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
10.	MR KULDEEP SINGH MR GURMEET SINGH A/c No: 606533407 & 601249406	Rs. 15,10,756/- (AS ON 28 FEB 2021*)	26-MAR-2021	SECOND FLOOR, PLOT NO.2859, SECTOR A, KHASRA NO 47/24, GREEN FIELD COLONY, FARIDABAD, HARYANAWITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNAETH
11.	MR DERIK RAJAN SHARMA A/c No: 608349602	Rs. 45,96,677/- (AS ON 28 FEB 2021*)	26-MAR-2021	FLAT NO T09/SB-09/1803,17TH FLOOR, SAPPHIREBERRY-9, RPS SAVANA, PLOT 5, 6, 10-13, 23, 30, 31, SECTOR 88, FARIDABAD, HARYANA WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
12.	MR AJAY RAJ RAJAN A/c No: 610082671	Rs. 70,49,829/- (AS ON 28 FEB 2021*)	26-MAR-2021	FLAT NO T-14/ EB-14/ 0901, 9TH FLOOR, TOWER ESCOBILA14, RPS SAVANA, PLOT 5,6,10-3, 23, 30, 31, SECTOR 88, FARIDABAD, HARYANA WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
13.	MR YOGENDRA KUMAR (CO-BORROWER & LEGAL HEIR OF BORROWER ROSHAN LAL SINCE DECEASED) MR YOGESH KUMAR MR ROHIT KUMAR SMT. RAJBIRI SMT. NIRMALA SMT. SONIA KUMARI (LEGAL HEIRS OF BORROWER ROSHAN LAL SINCE DECEASED) A/c No: 600344874	Rs. 18,79,041/- (AS ON 28 FEB 2021*)	31-MAR-2021	UNIT NO 004, GROUND FLOOR, TOWER B11, SUPERTECH ECO VILLAGE-1, PLOT GH08,SECTOR 1, NOIDA EXTENSION GREATER NOIDA, UTTAR PRADESH WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
14.	MR BALWANT SINGH, MR SANTOKH SINGH, M/S POLO AMUSEMENT PARK LIMITED (BORROWERS) M/S RADHEY REALBUILD PVT LTD (MORTGAGOR & GUARANTOR) M/S B.S.FUN MOTEL RESORTS (P) LTD., (MORTGAGOR & GUARANTOR) A/c No: 609718341 & 608140266,	Rs. 12,36,34,520/- (AS ON 30 APRIL 2021*)	25-MAY-2021	(A) PROPERTY NO 9 BIGHA12 BISWA IN KILLA NO 8//16 min(4-4), 17min(4-11), 14min (0-17), VILLAGE SALHAPUR, TEHSIL KAPASHERA, NEW DELHI AND CONSTRUCTION THEREON PRESENT AND FUTURE OWNED BY M/S RADHEY REALBUILD PVT LTD. (B) PROPERTY BEING LAND MEASURING 16 BIGHAS 11 BISWAS BEARING MUSTATIL NO 18, KILLA NO. 11(2-6), 19(3-07), 20(4-16), MUSTATIL NO 19, KILLA NO 15(4-07) AND 16(1-15) VILLAGE KAPASHERA, TEHSIL VASANT VIHAR NEW DELHI TOGETHER WITH CONSTRUCTION THEREON BOTH PRESENT & FUTURE AND ALL ENTITLEMENTS EMANATING THEREFROM, OWNED BY M/S B.S. FUN MOTEL RESORTS (P) LTD.
15.	MR SURINDER KUMAR & MRS SARIKA KUMAR (BORROWERS) A/c No: 602679344	Rs. 28,01,884/- (as on 31-MAR-2021*)	05-MAY-2021	UNIT NO 0055, BLOCK D, FLOOR 1 BUILT ON PLOT AREA OF 300 SQ MTRS (APPROX 358.80 SQ YARDS) AND SALEABLE AREA 166.85 SQ MTRS APPROX (1796 SQ FT APPROX) IN PROJECT CALLED EXECUTIVE FLOORS, SECTOR 97, SITAUTED AT UNIWORLD CITY MOHALI AND CONSTRUCTION THEREON PRESENT AND FUTURE

*with further interest @ 18% p.a. as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realization.

If the said Borrower (s) / Legal Heir(s) / Legal Representative(s) shall fail to make payment to HDFC Limited as aforesaid, then **HDFC Limited** shall proceed against the above Secured Asset(s) / Immovable Property (ies) under Section 13 (4) of the said Act and the applicable Rules entirely at the risk of the said Borrower(s) / Legal Heir(s) / Legal Representative(s) as to the costs and consequences.

The said Borrower (s) / Legal Heir(s) / Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset (s) / Immovable Property (ies), whether by way of sale, lease or otherwise without the prior written consent of **HDFC Limited**. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 7th-JUNE-2021
Place: New Delhi
For Housing Development Finance Corporation Ltd.
Sd/-
Authorised Officer

Regd. Office: Ramon House, H T Parekh Marg, 169, Backbay Reclamation, Churchgate, Mumbai- 400020

टीका लेने वालों को नकारात्मक रिपोर्ट के बिना हवाई यात्रा की मंजूरी पर विचार

नई दिल्ली, 7 जून (भाषा)।

केंद्र ऐसे हवाई यात्रियों को अनुमति देने के लिए एक प्रणाली पर विचार कर रहा है जिन्होंने कोविड-19 टीके की दोनों खुराकें ली हैं। इस प्रणाली के तहत ऐसे लोग कोविड की नकारात्मक रिपोर्ट के बिना भी देश के अंदर यात्रा कर सकेंगे।

सरकार के वरिष्ठ अधिकारियों ने सोमवार को यह जानकारी दी। उन्होंने कहा कि नागर विमानन मंत्रालय और स्वास्थ्य एवं परिवार कल्याण मंत्रालय सहित विभिन्न केंद्रीय मंत्रालय अन्य हितधारकों के साथ इस मामले पर विचार कर रहे हैं।ओड़ीशा, मेघालय और महाराष्ट्र सहित कई राज्य अभी बाहर से आने वाले यात्रियों को कोविड की नकारात्मक रिपोर्ट लाने के लिए कह रहे हैं।

अधिकारियों ने कहा कि पहले ही कोरोना वायरस महामारी के कारण बुरी तरह से प्रभावित घरेलू विमानन कंपनियों ने नागर विमानन मंत्रालय से कहा है कि इस तरह के राज्य-स्तरीय नियम हवाई यात्रा के रास्ते में बाधा बन रहे हैं और पूरी तरह से टीकाकरण करा चुके यात्रियों को कोविड की नकारात्मक रिपोर्ट के बिना यात्रा करने की अनुमति दी जानी चाहिए।

स्वास्थ्य के राज्य का विषय होने के कारण केंद्र राज्यों के साथ चर्चा कर रहा है ताकि कोविड-19 टीकों की दोनों खुराकें लेने वाले घरेलू हवाई यात्रियों को परीक्षण रिपोर्ट के बिना भी यात्रा करने की अनुमति दी जा सके।

फरवरी के अंत तक घरेलू हवाई यात्रियों की संख्या प्रति दिन लगभग तीन लाख तक पहुंच गई थी, लेकिन महामारी की दूसरी लहर में यह संख्या घटकर लगभग 85,000 रह गई।

अधिकारियों ने कहा कि स्वास्थ्य के राज्य का विषय होने के कारण केंद्र राज्यों के साथ चर्चा कर रहा है ताकि कोविड-19 टीकों की दोनों खुराकें लेने वाले घरेलू हवाई यात्रियों को परीक्षण रिपोर्ट के बिना भी यात्रा करने की अनुमति दी जा सके। इसके अलावा केंद्र अन्य हितधारकों जैसे विमानन कंपनियों, हवाई अड्डों आदि के साथ भी बातचीत कर रहा है कि यह कैसे किया जा सकता है।

केरल : बच्चों से जुड़ी अश्लील सामग्री साझा करने वाले 28 लोग गिरफ्तार

तिरुवनंतपुरम, 7 जून (भाषा)।

बाल यौन शोषण अपराध पर बड़ी कार्रवाई करते हुए केरल पुलिस ने राज्य भर से 28 ऐसे लोगों को गिरफ्तार किया है जो कथित तौर पर बच्चों से संबंधित आपत्तिजनक सामग्री देखने और साझा करने में शामिल थे।

पुलिस ने बताया कि पकड़े गए आरोपियों में से बहुत से लोग आइटी पेशेवर हैं। उन्होंने कहा कि बच्चों से संबंधित अश्लील सामग्री साझा करने वालों का पता लगाने के लिए 'ऑपरेशन पी-हंट' नामक अभियान चलाया गया था और आरोपियों के विरुद्ध कुल 370 मामले दर्ज किए गए हैं। साइबर डोम नोडल अधिकारी एडीजीपी मनोज अब्राहम ने कहा कि राज्य में एक साथ 477 स्थानों पर तलाशी ली गई थी। उन्होंने कहा, 'पुलिस प्रमुखों के नेतृत्व में पुलिस के 310 सदस्यीय एक दल ने रविवार सुबह तलाशी शुरू की। छापे के दौरान कुल 429 उपकरण जब्त किए गए जिनमें लैपटॉप, मेमोरी कार्ड, मोबाइल फोन हार्ड डिस्क और कम्प्यूटर शामिल हैं।'

नियुक्तियां

अमेरिकेत शिक्षणासाठी जाणाऱ्या विद्यार्थ्यांचे पुन्हा लसीकरण, 'कोव्हॅक्सिन, स्पुटनिक' चे डोस घेतलेल्यांना विद्यापीठांनी दिले आदेश

अमेरिका, दि. ७, (प्रतिनिधी) : [illegible]

[illegible]

देशात ६१ दिवसानंतर आढळले कोरोनाचे सर्वात कमी रुग्ण

नवी दिल्ली, दि. ७, (प्रतिनिधी) : [illegible]

डेक्कन बेअरिंग्स लिमिटेड

[illegible]

ई-मेल: deccan.bearings@gmail.com

[illegible]

Angel Broking

Angel Broking Limited

CIN: [illegible]

Regd. Office: [illegible]

Corporate Office: [illegible]

Website: www.angelbroking.com Email: [illegible]

NOTICE OF 25th ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

NOTICE IS HEREBY GIVEN THAT the 25th Annual General Meeting ("AGM") of the Company will be held through Video Conference (VC) / Other Audio Visual Means (OAVM) on Tuesday, June 29, 2021 at 10.30 am (IST) to transact the business, as set forth in the Notice of the Meeting.

[illegible]

Place: Mumbai

Date: June 08, 2021

For Angel Broking Limited

Sd/-

Naheed Patel

Company Secretary and Compliance Officer

सूचना

[illegible]

जाहीर सूचना

[illegible]

रोज वाचा दै. 'मुंबई लक्षदीप'

[illegible]

जाहीर सूचना

[illegible]

PUBLIC NOTICE

[illegible]

PUBLIC NOTICE

[illegible]

PUBLIC NOTICE

[illegible]

जाहीर सूचना

[illegible]

PUBLIC NOTICE

[illegible] The society hereby invites claims or objections from the heir or heirs or other claimants/objector or objectors to the transfer of the said shares and interest of the deceased member in the capital/property of the society within a period of 14 days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/objections for the transfer of shares and interest of the deceased member in the capital/property of the society. If no claims/objections are received within the period prescribed above, the society shall be free to deal with the shares and interest of the deceased member in the capital/property of the society in such manner as is provided under the Bye-Laws of the society. [illegible] A copy of the registered Bye-Laws of the society is available for inspection by the claimants/objectors, in the office of the society/with the secretary of the society between [illegible] from the date of publication of the notice till the date of expiry of its period.

For and on behalf of [illegible] CHS Ltd.

Sd/-

Hon.Sec.

Place: Mira Road East, Thane

Date: 08/06/2021

PUBLIC NOTICE

My Client Mrs. Rohini Sunil Pokharkar is owner of Flat No. [illegible], 2nd Floor, [illegible] Co-op. Hsg. Soc. Ltd., Opp. New Maharashtra Vidyalaya, Kanjurmarg (East), Mumbai - 400 042 (referred as Said Flat). The said Flat was originally purchased by Late Mrs. Subhada Suryakant Parab from Builder on 14th November, 2002. She expired on 23rd May, 2014. After all legal formalities and transfer procedure, society transferred the said flat in her son's name i.e. Mr. Makarand Suryakant Parab on 16th January, 2017. And My client purchased said flat from Mr. Makarand Suryakant Parab on 17th March, 2017.

I hereby invites claims or objections from any legal heir of Late Subhada Suryakant Parab or other claimants /objector or objections on ownership rights and interest of my client Mrs. Rohini Sunil Pokharkar within a period of 14 (Fourteen Days) from the publication of this notice.

Sd/-

Advocate Kanchan P. Nalawade

A/101, Parvati CHS Ltd., Kanjurmarg (E), Mumbai-400 042

Place : Mumbai

Date : 08/06/2021

COMPENDIUM TO THE PUBLIC ANNOUNCEMENT, DETAIL PUBLIC STATEMENT AND DRAFT LETTER OF OFFER WITH RESPECT TO THE OPEN OFFER TO THE PUBLIC SHAREHOLDERS OF [illegible]

[illegible]

Fast Track Finsec

FAST TRACK FINSEC PRIVATE LIMITED

Date: 07.06.2021

Place: New Delhi

MIRA BHAINDAR MUNICIPAL CORPORATION

Bhaindar (W) Pin-401101.

Fax No.28199093, E-mail: rchmbmc@rediffmail.com, rchmbmc@yahoo.com

TENDER NOTICE

Mira Bhaindar Municipal Corporation invites retender to Supply Medicines, Surgical materials from manufacturer or distributors.

Tender form will be available from 09.06.2021 upto 23.06.2021 before 12.00 noon on website https://mahatenders.gov.in

Tenderer should pay Tender form fees and EMD through online receipt system otherwise tender will not be considered.

The date of online submission of tender documents is upto 24.06.2021 before 1.00 noon and may be open on 25.06.2021 at 4.00 pm.

Municipal Commissioner reserved all the right to accept or reject tender.

Detail of Work

Sr. No	NAME OF WORK	TENDER COST	E.M.D.	TENDER FORM FEE
1	Supply of Medicine, Surgical Material, Lab Material to MBMC Health Department	Rs. 5,00,00,000/-	Rs. 5,00,000/-	Rs. 10,000/- + (GST 18%) = 11,800/-

Sd/-

(Sambhaji Waghmare)

Deputy Commissioner

Mira Bhaindar Municipal Corporation

Ref.No.:MBMC/PRO/135/2021-22

Date: 07.06.2021